

Statement of Immovable Property in First Appointment/As on the
31st December 1977.
(e.g. Lands, House, Shops, other Buildings, etc.)

1. Serial No. No No No

2. Description of property. Nil

3. Precise location (Name of District, Division, Taluk & Village in which the properties, is situated and its distinctive number etc. N.A.

4. Nature of land (in case of land and buildings). N.A.

5. Nature of interest and property. N.A.

6. Extent of interest. N.A.

7. Name of person, state in whose name held and his/her relationship, if any to the Government servant. N.A.

8. Date of acquisition. N.A.

9. How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name of the person of persons from whom acquired (address and connection of the Government servant, if any, with the persons concerned. (Please see Note I below). N.A.

10. Value of the property, (please see Note 2 below). N.A.

11. Particulars of sanction of prescribed authority, if any. N.A.

12. Remarks. Nil

Sub Judge-cum-JM, Mandi, H.P.

FORM NO. II
Statement of Liquid Asset
December 19. 9. 7.
(1) Cash and Bank balance
(2) Deposits, etc and advan
Securities, debentures, et

1st Appointment/As on the 31st
preceding three months end
and investments (such as shares,

1. S. No. Description

N.A.

2. Description.

N.A.

3. Name and address
of company, Bank etc.

NIL

4. Amount.

NIL

5. If not in own name,
name and address of
person in whose name held
and his/her relationship
with G. G. T. servant.

N.A.

6. Annual Income derived.

NIL

7. Remarks.

NIL

Jay Mehta
(Jay Mehta)
Sub. Judge-cum-Judicial Magistrate
1st Class, Court No.3,
Mandi, H.P.

FORM N.C.III.

Statement of Movable Property in First Appointment/As on the
31st December 1997.....

1. S. No. NIL
2. Description of items. N.A.
3. Price or value at the time of acquisition and/or the total payment made upto the date of return, as the case may be, in case of article purchased on hire purchase or instalment basis. N.D.
4. If not in own name, name and address of the person in whose name and his/her relationship with the Government servant. N.A.
5. How acquired with approximate date of acquisition. N.A.
6. Remarks. NIL

Ajay metf
Sub Judge-cum-JMIC,
Court No.3, Mandi,
H.P.

FORM No. IV.

Statement of provident fund and life insurance policy on first Appointment/As on the 31st December 1997.....

1. Sr. No. *Nil*
2. Policy No. and date of policy. *Nil*
3. Name of insurance company. *N.A.*
4. Sum insured and date of maturity. *N.A.*
5. Amount of annual premium. *N.A.*
6. Type of Provident Funds G.P.E./C.P.F. Account No. *N.A.*
7. Closing balance as last reported by Audit/Accounts officer, along with date of such balance. *N.A.*
8. Contributions made subsequently. *N.A.*
9. Total. *N.A.*
10. Remarks. *Nil*

Ajmer
Sub Judge-cum-JMIC,
Court No.3, Mandi,
H.P.

Statement of Debts and other liabilities on First Appointment
As on the 31st December 1997.

1. Sr. No. *NIL*
2. Amount. *NIL*
3. Name and address of creditor. *N.A.*
4. Date of incurring liability. *N.A.*
5. Details of transaction. *N.A.*
6. Remarks. *NIL*

Ajay Mehta
Sub Judge-cum-JMIC,
Court No.3, Mandi,
H.P.